

**THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

Before Sh. C. M. Garg, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

ITA No. 2491/Del/2022 : Asstt. Year: 2019-20

Santoshi Hyvolt Electricals Pvt. Ltd., B036, Jhilmil Industrial Area, New Delhi-110095 (APPELLANT)	Vs	ACIT, Circle-22(2), New Delhi-110001 (RESPONDENT)
PAN No. AAUCS9417N		

Assessee by : Sh. Bharat Beriwal, Adv.

Revenue by : Sh. Ravi Kant Choudhary, Sr. DR

Date of Hearing: 28.06.2023

Date of Pronouncement: 10.07.2023

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by assessee against the order of National Faceless Appeal Centre (NFAC), Delhi dated 31.08.2022.

2. The issue pertains to computation of profits u/s 115JB of the Income Tax Act, 1961 after considering the Form 29B as prescribed under Rule 40B of the Income Tax Rules, 1962.

3. At the outset, both the parties accepted that the matter can be remanded to the file of the Jurisdictional Assessing Officer (JAO) to consider the computation after giving due cognizance of Form 29B. Hence, the matter is being remanded to the file of the Id. CIT(A) for limited purpose of reconciliation and computation u/s 115JB.

4. In the result, the appeal of the assessee is allowed for statistical purpose.

Order Pronounced in the Open Court on 10/07/2023.

Sd/-

(C. M. Garg)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 10/07/2023

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR